

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**  
**COURT III**

10. C.P.(IB) -3530(MB)/2019

CORAM: SHRI H.V. SUBBA RAO, MEMBER (J)  
SHRI CHANDRA BHAN SINGH, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **06.04.2021**

NAME OF THE PARTIES: B. M. Agencies  
V/s  
Amita Art Printers Pvt Ltd.

SECTION 9 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

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**ORDER**

None appeared for the respondent. Counsel for the petitioner is present through virtual hearing and made a statement across the bar that the Corporate Debtor has paid an amount of Rs. 1 lakh as token amount for settlement and he has agreed to pay the remaining amount before the next date of hearing. List this matter on 07.05.2021 for reporting settlement.

Sd/-  
CHANDRA BHAN SINGH  
Member (Technical)

Sd/-  
H.V. SUBBA RAO  
Member (Judicial)